

Crl.A.No. 1188-1189 OF 1999
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM No.107 Court No. 11 SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 1188-1189/1999@@
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Md. Izhar & Ors. ... Appellant(s)

VERSUS

State of Bihar ... Respondent(s)
(With office report)

Date : 28/02/2002 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.P.SETHI
HON'BLE MR. JUSTICE K.G.BALAKRISHNAN

For Appellant (s)
Mr. Balkrishna Gaur, Adv. (A.C.) (NP)

For Respondent (s)
Mr. B.B.Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Learned amicus curiae appointed in these matters has not appeared. The matters are adjourned and the Registry shall inform the amicus curiae that if he does not appear on the next date, some other alternate arrangement shall be made.

.SP1

Anita (V.P.Tyagi)
Court Master